

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-75/1998/2563/A**

From :- Shri Kaushik Kumar Sharma,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,  
Shri Thaneswar Kalita,  
District & Sessions Judge,  
Dhubri.

Dated Guwahati, the 29<sup>th</sup> July, 2020.

Sub:- **Casual leave with station leave permission.**

Ref:- Letter No. DJ.XII-2/2020/2884/E Dated 28.07.2020.

Sir,

With reference to the above, I am directed to inform you that your prayer for casual leave for three days on 03.08.2020, 04.08.2020 & 05.08.2020 along with headquarter leave permission, with the official vehicle, at your own cost, w.e.f. the evening of 31.07.2020 till the morning of 06.08.2020, has been granted, subject to adherence to lockdown protocols. Further, the Additional District & Sessions Judge, Dhubri and in his absence the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,


sd/-

**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-75/1998/2564/A, dated 29.7.2020

Copy to:

1. ✓ The Project Manager, Gauhati High Court.

  
28/7/2020  
**JT. REGISTRAR (VIGILANCE)**

Rdga